

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

34.

IA 1348/2022,
IA 3318/2022,
IA 2626/2022
IN C.P. (IB)/646(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.03.2023**

NAME OF THE PARTIES:

State Bank Of India

Vs

Mr. Aashish Avarsekar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Tanushree Sogani a/w Mr. Raman Misra a/w Meghana Lakhyani i/b Narayani Associates for the Applicant in IA-3318 of 2022 present. Ms. Mitali Bhatt i/b Mr. Ayush Rajani/AKR Advisors, Ld. Counsel for the Resolution Professional present.
2. **IA-1348/2022:** This is an application filed by the Resolution Professional seeking co-operation from Respondent/Personal Guarantor.
3. **IA-3318/2022:** This is an application filed by the Applicant for condoning the delay of twenty-four (24) days in filing the claim amount. Resolution Professional/Respondent has filed reply and the

same has considered. On perusal of the Application this bench finds the reasons stated in the application are satisfactory, therefore, this bench holds the delay of 24 days is to be condoned.

4. RP is directed to consider the claim of the Applicant on merits. Accordingly, IA-3318/2022 is **allowed and disposed of**.
5. List this matter for hearing on **27.04.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)